

year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xciii) Report of the Etah Gramin Bank Etah (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xciv) Report of the Gomati Gramin Bank, Jaunpur (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xcv) Report of the Damoh-Pannan-Sagar Kshetriya Gramin Bank, Damoh (M.P.) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xcvi) Report of the Siwan Kshetriya Gramin Bank, Siwan (Bihar) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xcvii) Report of Cachar Gramin Bank, Silchar (Assam) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xcviii) Report of the Manipur Rural Bank, Imphal (Manipur) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(xcix) Report of the Kamraz Rural Bank, Sopore (J&K) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(c) Report of the Chitradurga Gramin Bank, Chitradurga (Karnataka) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(ci) Report of the Dhenkanal Gramya Bank, Dhenkanal (Orissa) for the year ended the 31st December, 1981 along with Accounts and the Audit Report thereon.

(cii) Report of the Aravali Kshetriya Gramin Bank, Swaimadhopur (Rajasthan) for the year ended the 31st De-

ember, 1981 along with Accounts and the Audit Report thereon.

(ciii) Report of the Banaskantha Mehsana Gramin Bank, Gujarat, for the year ended the 31st December, 1981 along with the Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-5544/82].

12.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excise Laws (Amendment and Validation) Bill, 1982 which was passed by the Lok Sabha at its sitting held on the 18th October, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (No. 3) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 18th October, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 19th October, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommenda-

[Secretary]

tions to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 5th October, 1982:—

(1) The Navy (Amendment) Bill, 1982.

(2) The National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirath-Hooghly River) Bill, 1982.

(Interruptions)

MR. DEPUTY-SPEAKER: I cannot give a reply on 377 statements. You must see the Speaker on 377. Or, meet me in my Chamber.

Now, Mr. Paswan.

श्री राम विलास पासवान (हाजीपुर) :
उपाध्यक्ष महोदय, मैंने एक ऐडजुनमेंट
मोशन दिया है कि सूचना और प्रसारण
मंत्री ने अपने मंत्रालय में सम्बद्ध मलाह-
कार समिति में जो कहा और जो यहां
इन्होंने पार्लियामेंट में जवाब दिया उन
दोनों में अन्तर है। और इसीलिए हम
लोग उस पर क्लेरिफिकेशन चाहते थे।
तो या तो आप इस पर डिबेट कराइये
प्रेस की स्वतंत्रता के ऊपर, प्रेम की
हत्या करने की जो साजिश है, इस पर
या तो आप बहस कराइये या मंत्री जो
से क्लेरिफिकेशन के रूप में स्टेटमेंट
दिलाइये। यदि नहीं ऐसा किया गया
तो आपने देखा कल बोट क्लब पर कितना
बड़ा प्रदर्शन हुआ है।...

(व्यवधान)

MR. DEPUTY-SPEAKER: I have replied. I have already replied to Mr. Rup Chand Pal.

SHRI RAM VILAS PASWAN: What I said in Hindi, I will say in English. What I said.... (Interruptions)

MR. DEPUTY-SPEAKER: I have heard you.

SHRI RAM VILAS PASWAN: What the Minister told the Consultative Committee and what the Minister said in Parliament,—both are different; both are contradictory. I want a clarification. Either the Minister should make a statement or you allow us.... (Interruptions)

MR. DEPUTY-SPEAKER: You give notice. You can give notice.

SHRI HARIKESH BAHADUR (Gorakhpur): Yesterday there was an unprecedented demonstration (Interruptions)

MR. DEPUTY-SPEAKER: All of you are saying about it?

(Interruptions)

SHRI HARIKESH BAHADUR: I am giving a different point. So far we could not get any statement from the Government whether they are going to withdraw this Bill or not. We want a total withdrawal of this Bill. The journalists also want the same thing. But the Government is always trying to confuse the whole issue. The Information Minister is trying to misguide the entire country and he has also charged the Opposition. (Interruptions) He said that some of the journalists wanted that there should not be any interference by the opposition. (Interruptions) In this process he is trying to misguide the entire country and the House. We are fighting for freedom. We are fighting for freedom of expression.

MR. DEPUTY-SPEAKER: Well, I have to permit all. If only one hon. Member takes more time....

(Interruptions)

SHRI HARIKESH BAHADUR: I have time and again.... (Interruptions)

MR. DEPUTY-SPEAKER: All right. Now Mr. Indrajit Gupta.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, I must also hear what Mr. Indrajit Gupta says.

SHRI INDRAJIT GUPTA (Basirhat): Kindly bear with me. Today is Friday. Because of the unusual circumstances of this session the House is adjourning for a period of ten days.